

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 66 OF 2017

Dated: 20th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

TANGEDCO

...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Mr. Aditya Singh

Counsel for the Respondent(s) : Mr. Abhishek Bharti for
Mr. Balaji Srinivasan for R.16

ORDER

Admit. Issue notice. Mr. Abhishek Bharti takes notice on behalf of Respondent No.16. Notice be issued to the other Respondents returnable on 16.05.2017. Dasti, in addition, is permitted.

List the matter on **16.05.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.05.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**